

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 959 of 2000

Allahabad this the 03rd day of January, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)

Jagan, Son of Late Bahau, working as Station Superintendent, Northern Railway, Phaphamau, Allahabad.

Applicant

By Advocate Shri C.P. Gupta
Shri Anand Kumar

Versus

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager(P), Northern Railway, Lucknow.
3. The Senior Divisional Operating Manager, Northern Railway, Lucknow.

Respondents

By Advocate Shri Prashant Mathur

O R D E R (Oral)

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

During the course of arguments there is very innocuous request from the side of the applicant that the respondents be directed to decide the pending representation, copy of which has been annexed as annexure A-14 to the O.A., with time bound direction. I do not find much force in the contention of Shri P. Mathur who

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ventured to oppose this request. It is simple case from the side of the applicant that the respondents have passed the order for deduction from his salary under head penal/damage rent for alleged unauthorised occupation of official residence inspite of his having already paid the amount in the light of judgment by Estate Officer in this regard. The applicant has a grievance that inspite of his representation as referred above, the respondents have not taken any action.

2. For the above, the O.A. is decided with the direction as under;

"the respondents are directed to decide the pending representation of the applicant dated 13.5.1998 , copy of which has been annexed as annexure A-14, within 4 weeks from the date of communication of this order by the applicant and to pass detailed, reasoned and speaking order and till then no recovery be made from the salary of the applicant.

3. There will be no order as to costs.


Member (J)

|M.M.|